

ARREST OF MEMBER

16.46 hrs.

[English]

MR. CHAIRMAN: I have to inform the House that the hon. Speaker has received the following communication dated 28th February, 1993 from the Station House Officer, Parliament Street, New Delhi, to-day:

"At about 2.20 p.m., the Deputy Superintendent of Police, Faizabad, Uttar Pradesh, handed over a letter to the Duty Officer, Police Station, Parliament Street, New Delhi that he was taking Shri Vinaya Katiyar, MP to Central Jail, Naini, Allahabad, Uttar Pradesh after arresting him under section 3(2) of the National Security Act. He has taken away Shri Vinaya Katiyar with him after arresting him.

This is for information of the House."

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Today, at the very beginning of the House, the hon. Speaker had stated that it was not proper to arrest a Member in this manner. It is not proper to arrest the hon. Member when the House is in session.... (Interruptions)

16.47 hrs.

MOTION OF THANKS ON THE
PRESIDENT'S ADDRESS- CONTD.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Chairman, Sir, through you I would like to express my views on President's Address. Just as Shri Chandrajit Yadav pointed out short while ago that our opposition to the various aspects in the President's Address is not a disrespect to the Hon. President in any way. We all respect him but the President's Address is a sheer attempt of exaggerating the preceding year's achieve-

ment of the Government. Therefore, when we oppose them, it is not a disrespect to the Hon. President, rather it is an opposition to the Government's policies expressed through President's Address.

The present Government has completed 20 months and if two evaluate the achievements of the Government during this period, we do not find any reason to support the government policies. The Hon. President, in the very first line of his Address has said that

"The most important task before us today is to restore confidence and communal amity which have been shaken by the tragic events of the 6th December last year and what followed thereafter. The basic premise of secularism and the rule of law has been threatened....."

Through you, I would like to submit that the country observes 6th December as a black day. The incident that took place on this day brought disgrace to us not only within the country but also in other countries. We may say with pride that we are Indians but we cannot say that we are secular.

One of my friends is a Professor. He was invited to Australia but he did not go there, because he had to deliver a talk on secularism there. He found it ironical to say that ours is a secular country. We are no more secular. Who is to be blamed for it? Is it only BJP that is to be blamed, or the Government also has some responsibility. Just now, Shri Digvijay Singh was speaking, he related the whole episode how everything happened. At that moment I had pointed out that if any theft is committed then the police officer has also role to play. Is it not so?

Mr. Chairman, Sir, my submission is that for the incident of 6th December for which the Hon. President had to regret in the very beginning of his Address by admitting that the incident of 6th December had brought disgrace to the country Govern-